IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-61/ND/2018

In the matter of:

GRS Grapahite (P) Ltd

Vs.

Cemcon Engineering Co. (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

:Mr. Siddharth Gautam, Advocate

For the Respondent/Corporate Debtor: : Mr. RD Tyagi, Advocate

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the Order dated 22.1.2018 passed by this Tribunal, an affidavit of service has been duly filed on 02.2.2018 vide diary No.568. Pursuant to the service of notice, the Corporate Debtor is being represented by Mr. R.D. Tyagi, Advocate. It is represented by the Ld. Counsel appearing for the Corporate Debtor that a copy of the application along with annexure is not readily available with him and in the circumstances, let a copy of the application along with annexure be duly furnished by the Ld. Counsel for the petitioner to the Ld. Counsel for the Corporate Debtor.

Le the reply be filed within 10 days from today and copy of the same be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

Post the matter for enquiry on 06.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit